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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 799 of 1996

DATE OF DECISION: 8.7.96

D. Rama Rao

APPLICANTS

Versus

R.D. National Savings

RESPONDENTS

FCR INSTRUCTIONS

1. Whether it be referred to the reporters or not?

2. Whether it be circulated to all the Benches of C.A.T. or not?

MEMBER

(H.R.R.)
Vice Chairman/Member (Adm.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 799 of 1996

DATE OF ORDER: 8th July, 1996

BETWEEN:

D.RAMA RAO

.. Applicant

and

The Regional Director,
National Savings, Govt. of India,
Kendriya Sadan, Sultan Bazar, Koti,
Hyderabad 195.

.. Respondent

COUNSEL FOR THE APPLICANT: SHRI V.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr. V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGEMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri V.Venkateswara Rao, learned counsel for the applicant and Shri V.Rajeswar Rao representing Shri V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA is Driver-cum-Operator in the office of the Deputy Regional Director, National Savings, Nizamabad. He had applied for LTC for the block



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year 1989-93 and drawn an advance amount of Rs.14,000/- on 30.5.95. Though initially he planned to go to Kedarnath, he altered his place as Visakhapatnam. Due to this alteration, he is entitled for LTC advance of Rs.4,168/- only. He returned back the excess amount of Rs.9,832/- by Demand Draft on 29.6.95. The applicant further submitted an LTC bill for his journey to ~~Visakhapatnam~~ ^{Chennai} treating the period as Special Casual Leave. The LTC bill was not processed as the respondents submit that he is not entitled for Special Casual Leave. Since the LTC bill was not processed, the LTC amount of Rs.4,168/- was also kept in ~~suspension~~ ^{suspense}. In the meantime, it is stated that his pay for the month of May and June 1996 was not paid to him reportedly for making good the amount of Rs.4,168/- payable by him. This OA is filed for settling the LTC bill submitted by the applicant on 29.6.95 and for further direction to pay the salary and allowances due to the applicant for the months of May and June 1996 with interest @ 12% per annum.

3. The only point for consideration in this OA is whether the applicant is entitled for Special Casual Leave for the period in question as per his LTC bill dated 29.6.95. If he is entitled for it, it has to be processed. If he is not entitled for it, it has to be rejected. Now the applicant submits that he is not insisting on Special Casual Leave and that the period he



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was away using LTC to Visakhapatnam may be treated as leave due to him whether it is full pay leave, half pay leave or any other leave and on that basis the ~~excess~~ amount of Rs.4,168/- he has taken as LTC should be regularised. Because of that, his salary for the months of May and June 1996 should be released forthwith as per his entitlement.

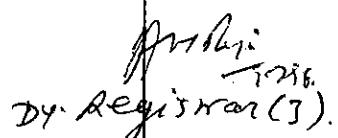
4. In view of the above, there is no further controversy in this connection and the respondents should treat the period he is away on LTC to go to Visakhapatnam as leave due to him and debit that period to his leave account and regularise the amount of Rs.4,168/- on that basis. In view of the above direction, salary for the months of May and June 1996 of the applicant kept back by the respondents should be released within 10 days from the date of receipt of a copy of this order as per his entitlement.

5. The OA is ordered as above at the admission stage itself. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: 8th July, 1996
Open court dictation.


By Registrar (J)

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9799/96
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

1 JUN 1996

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 8/7/96

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. NO.

D.A. NO.

799/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

A/c C.P. Jct.

केन्द्रीय प्रशासनिक अदायकाल
Central Administrative Tribunal
प्रेषण/DESPATCH
25 JUL 1996
हैदराबाद आयर्पाइड
HYDERABAD BENCH